

**District and Sessions court, Osmanabad**  
**CIRCULAR**

In the wake of outbreak of Covid-19 and in continuation of circulars issued by this office from time to time, it is further notified for information of the Advocates and the parties appearing in person that from Monday the 6<sup>th</sup> April, 2020, hearing of urgent matters, if any, will be taken up through Video Conferencing only between 12.00 noon to 02.00 p.m. on all Court working days, until further orders.

General instructions, not exhaustive, in the matter are given below.

Advocates and parties appearing in person may mention urgent matters through the Video Conferencing Unit installed in Computer Room District Court Building, Osmanabad and in Server room (adjacent to Nazir Office, Court of the Chief Judicial Magistrate, Osmanabad). Of District Court Building, Osmanabad.

The Judicial Officers concerned will take up hearing of extremely urgent matters through Video Conferencing between 12.00 noon to 02.00 p.m. on Court working days.

The Advocates shall e.mail the application for an urgent hearing to this office on e-mail address- [mahosmdc@mhstate.nic.in](mailto:mahosmdc@mhstate.nic.in). They shall mention their Bar Council enrolment number in the application and shall also attach a soft copy of their Photo-Id.

If the concerned Judicial Officer allows the application, the concerned officials shall communicate the date and time slot for hearing through Video Conferencing to the Advocates concerned. On the date and time specified, the Advocates may make their application in such urgent matters only through the VC.

Upon the office specifying the date and time, the applicant's Advocate shall give notice of the listing and serve a soft copy of the application on the Respondent/s.

The office shall maintain a register in below mentioned format and place the same daily before the Judicial Officer concerned.

All the Principal Judges of the respective establishments at Taluka Courts are instructed to follow the instructions given above and take up the urgent hearing of the matters through Video Conferencing.

The Advocates concerned would mention and argue the urgent matters from the above mention room where the VC Unit is installed, in the presence of a Court Staff and the concerned Judicial Officer will conduct the proceedings from the chamber /Court Hall where the VC Unit is available.

The detail report of matters heard on VC be submitted to the office of District Court, Osmanabad by e-mail everyday on completion of work in the prescribed format attached herewith.

### **Information of matters taken on Video Conferencing**

**As on /04/2020**

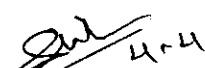
Sr. No	Name of court	Case Number & Name of Parties	Nature of Advocate work done/ Remark
1			
2			

**Court wise E-mail id of District Court and Taluka courts of  
Osmanabad District**

Sr. No	Name of the Court	E-mail id
1.	Disrrict & Sessions Court, Osmanabad	mahosmdc@mhstate.nic.in
2.	Court of the Chief Judicial Magistrate, Osmanabad	cjmosmanabad@gmail.com
3.	Civil Court Senior Division, Osmanabad	cjsdbad@gmail.com
4.	Court of District Judge-1, Omerga	dj1omerga@gmail.com
5.	Civil Court Senior Division, Omerga	cjsdomerga@gmail.com
6.	Civil Court Junior Division, Omerga	cjjdomerga@gmail.com
7.	Court of Distrtict Judge-1, Bhoom	adjbhoom@gmail.com adjcourt.bhoom@bhc.gov.in
8.	Civil Court Senior Division, Bhoom	cjsdbhoom@gmail.com
9.	Civil Court Junior Division, Bhoom	mahosmbhosc@indianjudiciary.gov.in
10.	Civil Court Junior Division, Tuljapur	civilcourttuljapur@gmail.com
11.	Civil Court Junior Division, Lohara	cjldlohara@gmail.com
12.	Civil court SD & Civil Court Jr.Division, Paranda	cjid.paranda@gmail.com legalaid.paranda@gmail.com
13.	Civil Court Junior Division, Kalamb	mahosmkalsc@indianjudiciary.gov.in
14.	Civil Court Junior Division, Washi	civilcourtwashi.1@gmail.com

**District Court, Osmanabad** {}

**Date: 04 April, 2020** {}

  
4.4.2020  
(Smt.S.M.Shinde)  
**Principal Disrict Judge,  
Osmanabad.**

**Out No.Hkw/Adm/ 249 /2020**

**Date 04 April,2020.**

**Copy forwarded for information & necessary action to :-**

- 01) The District Judge-1, Osmanabad/Omerga/Bhoom
- 02) The District Judge-2, Osmanabad/Bhoom.
- 03) The District Judge-3, Osmanabad.
- 04) The Adhoc District Judge-1, Osmanabad/Omerga/Bhoom
- 05) The Judge, Family Court, Osmanabad.
- 06) The Secretary D.I.S.A, Osmanabad
- 07) The Civil Judge, S.D., Osmanabad/Omerga/Bhoom/Paranda.
- 08) The Chief Judicial Magistrate, Osmanabad
- 09) The Jt. Civil Judge, S.D., Osmanabad./Omerga.
- 10) The 2<sup>nd</sup>/3<sup>rd</sup>/4<sup>th</sup>/5<sup>th</sup>/6<sup>th</sup>/7<sup>th</sup> Jt. Civil Judge, S.D., Osmanabad.
- 11) The Civil Judge, JD, Tuljapur/Kallam/Washi/Lohara.

- 12) The Jt. Civil Judge, JD, Osmanabad/Tuljapur/Omerga /Lohara/Kallam/Bhoom/Paranda
- 13) The 2<sup>nd</sup> Jt. Civil Judge, JD, Osmanabad/ Omerga/ Tuljapur/ Kallam/ Bhoom/ Paranda.
- 14) The 3<sup>rd</sup> Jt. Civil Judge, JD, Osmanabad/Omerga.
- 15) The 4<sup>th</sup>/5<sup>th</sup>/6<sup>th</sup> Civil Judge, JD, Osmanabad.
- 16) District Government Pleader & Public Prosecutor, Osmanabad. With a request to inform all Government Pleaders of Osmanabad as well as A.P.P of Taluka Courts.
- 17) Addl./ Asst. Director of Procution, Osmanabad. With a request to inform to all Assistant Public Prosecutors.
- 18) Ass. Public Prosecutor, Osmanabad.
- 19) The president, Bar Association, Osmanabad.
- 20) Superintendent T/W, District Court, Osmanabad.
- 21) Asst. Superintendent C.F.A. /MACP /Bench, District Court, Osmanabad.
- 22) Sr. Clerk, Civil Appeal Section/Criminal Appeal Section, District Court, Osmanabad.
- 23) District System Administrator, District Court, Osmanabad.

24) *Notice Board*

Copy to

- 1) The superintendent of Police, Osmanabad with a request to inform all police stations of Osmanabad District.
- 2) The Dy. Superintendent of Police, Osmanabad, ACB Office, Osmanabad.
- 3) The Sub-Divisional Police Officers, Osmanabad/Omerga/Bhoom/Tuljapur.
- 4) The Superintendent, District Prison Office, Osmanabad.
- 5) The Police Station, Osmanabad City/ Osmanabad Rural/Osmanabad Anand Nagar/Omerga/Murum/Tuljapur/Naldurg/Tamalwadi/Bhoom/ Ambhi/Paranda//Kallam/Shiradhon/Yermala/Dhoki/Bembli.

Copy to

- 1) The president Bar Association, Omerga Through District Judge-1 Omerga.
  - 2) The president Bar Association, Tuljapur Through CJJ, Tuljapur
  - 3) The president Bar Association, Lohara Through CJJ, Lohara.
  - 4) The president Bar Association, Kallam Through CJJ, Kallam.
  - 5) The president Bar Association, Washi Through CJJ, Washi.
  - 6) The president Bar Association, Paranda Through CJJ, Paranda.
  - 7) The president Bar Association, Bhoom Through CJJ, Bhoom.
- They are requested copy of notification affixed on Notice Board.